

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 134 OF 2015 &
IA NOS. 212 & 213 OF 2015**

Dated: 7th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Spentex Industries Ltd.

....Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ritesh Singh

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Ritika Singhal for R-1
Mr. G. Umopathy for R-2 to R-5

ORDER

We have heard learned counsel for the parties.

Judgment is Reserved. Learned counsel for Respondent No.1 seeks three days time to file written submissions. She may file the same on or before 12.12.2016 after serving copy on the other side. Thereafter, Appellant may file response to the written submissions of Respondent No.1 on or before 15.12.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**